

ITEM NO.32

COURT NO.6

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (Civil) No.1928/2018

KIRTI VIJAYVARGIYA

Petitioner(s)

VERSUS

RAHUL VIJAYVARGIYA

Respondent(s)

(FOR ADMISSION; IA No.163516/2018 - FOR EX-PARTE STAY)

Date : 16-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Anish Kumar Gupta, AOR
Mr. Avdhesh Kumar Singh, Adv.
Mr. Chandra Shekhar Suman, Adv.
Mr. Abhishek Chandra Gupta, Adv.
Ms. Deepshika Bharati, Adv.
Ms. Archana Preeti Gupta, Adv.
Ms. Rita Gupta, Adv.
Ms. Harsha, Adv.

For Respondent(s) Mr. Dinesh Kumar Goswami, Sr. Adv.
Mr. Gopal Jha, AOR
Mr. Rudra Vikram Singh, Adv.
Ms. Ritu Sharma, Adv.
Mr. Aditya Giri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Subject to the respondent-husband paying a sum of Rs.25,000/- (Rupees twenty five thousand only) to the petitioner-wife towards her to and fro expenses, we direct the parties to appear before the Supreme Court Mediation Centre on 10.01.2020.

The money as directed shall be paid to the petitioner-wife before 06.01.2020.

We request the Mediation Centre to explore the possibility of settlement and thereafter submit an appropriate report to this Court.

List on 20.01.2020.

(MUKESH NASA)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER